

(d) DDT has to be written off for various reasons like actual loss in drying, grinding, bagging, weightment etc. as well as for difference between 50 per cent, the billed DDT content for formulated material and the actual which varies between 50 and 51 per cent. During the last five years, the following quantities were written off:—

Year	Quantity (in tonnes)
1962-63	39.027
1963-64	32.227
1964-65	37.327
1965-66	50.010
1966-67	25.571

#### Effluent from DDT Factory, Delhi

3255. Shri Mohammad Ismail;  
Shri Ganesh Ghosh;  
Shri Umanath;  
Shri B. K. Modak;  
Shri Bhagaban Das:

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether it is a fact that no continuous analysis of the effluent from the DDT factory, Delhi is made for controlling its quality; and

(b) if so, how the authorities ensure that no deleterious material is discharged through the effluent into Jamuna?

**The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghu Ramaiah):** (a) Yes, Sir. The effluent is, however properly treated and neutralised before discharge.

(b) By periodical checks of the effluent in regard to acidity, organics, suspended matters etc. and controlling the quality of the effluent within safety limits.

#### Discharge of Effluent in Najafgarh Nalla by D.D.T. Factory, Delhi

3256. Shri Jyotirmoy Basu;  
Shri Umanath;  
Shri A. K. Gopalan:

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether it is a fact that the effluent (waste liquor) from the

D.D.T. factory in Industrial Area of Delhi, containing D.D.T. and other acids, is discharged into Najafgarh Nalla, about 7 miles upstream of its confluence with Jamuna; and

(b) whether Government are aware of the great danger to the fish life in Jamuna on account of the pollution of the water?

**The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghu Ramaiah):** (a) Yes, Sir. The effluent is, however, properly treated and neutralised before discharge.

(b) No, Sir.

#### Market Loans Floated by Central and State Governments

3257. Shri Nitiraj Singh Chaudhary;  
Shri Manibhai J. Patel;  
Shri Lakhan Lal Gupta;  
Shri G. C. Dixit;  
Shri G. S. Mishra:

Will the Minister of Finance be pleased to state:

(a) whether his attention has been drawn to the fact that in the matter of subscription to the market loans raised by the State Governments, the banks and other financial institutions have been investing any such security at a lower price than official price;

(b) whether it is a fact that the Reserve Bank of India only afford buying support to those banks and financial institutions for financing investment in Central Government security and not for investment in State Government's security;

(c) if so, whether situation mentioned in part (a) above is due to discriminatory treatment of the Reserve Bank of India to the market loan floated by State Governments vis-a-vis Central Government; and

(d) the measures under consideration of the Government for removal of this difficulty?